

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR STAINLESS WORKS PRIVATE LIMITED

Operating in Trading of Stainless-Steel Iron & Steel that covers all Metals Mumbai
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1	Name of the corporate debtor along with PAN/ CIN/ LLP No	Stainless Works Private Limited U51900MH1996PTC102479
2	Address of the registered office	Idea Square, 2nd Floor, B-42, Veera Desai Industrial Estate, Off New Link Road, Andheri (West) Mumbai 400053
3	URL of website	Nil
4	Insolvency Commencement of the Corporate Debtor	01-11-2023 (Order received on 02-11-2023)
5	Details of place where majority of fixed assets are located	NA
6	Installed capacity of main products/ services	Not Applicable
7	Value of main products/ services sold in last financial year (2022-23)	NIL
8	Number of employees/ workmen	NIL
9	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Write to the Resolution Professional at: praful.renuse@gmail.com Contact: 304 Conwood Paragon Plot No.6 Walbhat Road, Opp Indian Oil Petrol pump, Near Hub Mall, WEH service Road, Goregaon East Mumbai 400063 022 49712167, 9821186339
10	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	-Same-
11	Last date for receipt of Expression of Interest	30/12/2023
12	Date of issue of provisional list of prospective resolution applicants	09/01/2024
13	Last date for submission of objections to provisional list	14/01/2024
14	Date of issue of final list of prospective resolution applicants	24/01/2024
15	Process email id to submit EOI	stainlesscirp@gmail.com

Date: 14/12/2023

Place: Mumbai

Praful Raghunath Renuse
Resolution Professional

IBBI/IPA-003/IP-N00410/2022-2023/14111
For Stainless Work Private Limited (under CIRP)

LOST & FOUND
I Gursahib Singh,
s/o Avtar Singh,
R/o B 204, Chamundai bldg,
Jai Mata Di Complex,
Kalher, Bhivandi - 421302.
have lost my class
12th Marksheet,
Registration and Admit
card of Assam Higher
Secondary Educational
Council.

PUBLIC NOTICE
Notice is hereby given through my client **MRS. RAJESHREE RAJESH SAGVEKAR** who is having 50% share in his father's property i.e. Address Tenement No. 1835, adm. 506+515 sq. ft. (as informed), in the building No. 230 & (society known as "Himalya CHSL" (as informed), constructed on land bearing situated at Motilal Nagar 1, Road No. 6, Near Ganesh Ground, Goregaon (W), Mumbai- 400140 was allotted to the father i.e. **MR. RAJESH SAGVEKAR** of my client but the allotment letter is misplaced and now my client has released her 50% share, rights, title and interest in the said flat to **Mr. Sanjay Dattaram Sakham D.** and he became the single owner of the said flat to any interested Purchaser or Buyer and if any person has any objection against my client over sale of the above said property or regarding legal heirs of the above property through claim of sale, transfer, heirship, mortgage, lease, title, interest etc. Then such person should raise her/his/their claims or objection through written documents along with proofs thereof to undersigned within 14 days from the date of publication of this advertisement / notice. After 14 days no claim shall be considered and it shall be assumed that the title of the said Flat premises is clear and marketable and then my client will proceed further for sale/transfer of property in the name of any interested purchaser or Buyer.

PRIYADARSHINI TRIPATHI
Advocate High Court
Shop No. 6, Karan Hotel Park C
HS LTD., Opp. Jangid Estate, Vijay
Park, Mira Road (E), Thane - 401 107.

PUBLIC NOTICE
The Public is hereby informed that I, Suraj Bhan Chahar, service no. 169259-F, Rank-MCEL (R) I, aged about 54 years, presently serving on board ship INS- Trikand having my address R-29/1B, New Navy Nagar, Colaba, Mumbai-05 declare & state that my name was wrongly recorded as "SURJ BHAN CHAHAR" in my Secondary School Examination Certificate 1986 issued by Board of Secondary Education, Rajasthan whereas my correct name is "SURAJ BHAN CHAHAR" as recorded in all documents/ records of Navy and Aadhar Card & PAN card etc. Only my SSC Certificate has the spelling mistake. Accordingly, I have executed an Affidavit dated 12-12-2023 (Notary sr. no. 2042) solemnly affirmed at Mumbai. I have been known by my correct name "Suraj Bhan Chahar" and also the same has been maintained with Navy and other record keeping agencies. Hence, this Public Notice for general information. If anybody is having any objection, claim, interest, dispute for the above recording of name, he/she/they may contact the undersigned with the documentary proof substantiating his/ her/ their objections /claims/ details of disputes/within 7 days from the date of this publication, failing which, I shall proceed to complete the formalities to record the same being in continuation in Navy and other records, as if there are no third party claims/ objections/ disputes in respect of the above name bearing spelling "SURAJ BHAN CHAHAR" in the records and thereafter no claims/ objections/disputes whatsoever shall be entertained.

Place: Mumbai Sd/-
Date: 14/12/2023
Suraj Bhan Chahar
Service no. 169259-F, Rank-MCEL (R) I,
Serving on board ship INS- Trikand
Residing at 29/1B, New Navy Nagar,
Colaba, Mumbai-05
No: 9137768825/9969330696
Email Id: sunitaC17@gmail.com

PUBLIC NOTICE
NOTICE is hereby given that our client viz. **Smt. Madhuri Shashikant Juikar** is intent to transfer [1] 50% shares in the 10 Shares distinctive Nos. 1501 to 1510 (both inclusive) in respect of the Share Certificate No. 151 [said Shares] and Flat No. 1006, 10th Floor, Sub - Wing "C", Wing "C", Sheth Midori C Wing Co-operative Housing Society Limited, Hanuman Tekdi, Ashokvan, Dahisar (East), Mumbai - 400068, [said Flat] & [2] 50% shares in the 5 Shares distinctive Nos. 241 to 245 (both inclusive) in respect of the Share Certificate No. 049 [said Shares] and Flat No. 407, 4th Floor, "B" Wing, Raj Tarang - I Co-operative Housing Society Limited, Shiv Vallabh Cross Road, Rawalpada, Dahisar (East), Mumbai - 400 068, [said Flat] holding by **Mr. Shashikant Raghunath Juikar**.
Mr. Shashikant Raghunath Juikar expired on 29th May 2020 leaving only Three (3) legal heirs viz. **Smt. Shardabai Raghunath Juikar** (Mother), **Smt. Madhuri Shashikant Juikar** (Wife) & **Ms. Shruti Shashikant Juikar** (Daughter) behind him. Vide the Release Deed dated 30th October 2023, **Smt. Shardabai Raghunath Juikar & Ms. Shruti Shashikant Juikar** have released their respective shares in the said Flat & said Shares in the name of **Smt. Madhuri Shashikant Juikar**.
Our client is hereby inviting the claim against 50% shares in the said shares & said Flats of **Mr. Shashikant Raghunath Juikar**. If any person, Firm, Society, Company, Corporation or any Body Corporate has any claim or lien against 50% shares in the said Shares & said Flats of **Mr. Shashikant Raghunath Juikar** may file such claims or objections with documents if any, within the period of 15 days from the date of this notice with documentary proofs and legal claims to - **M/s. Bhogale & Associates, Advocates & Legal Consultants, 1202, 12th Floor, Maa Shakti, Dahisar Udayachal CHS Ltd., Ashokvan, Shiv Vallabh Road, Borivali (East), Mumbai - 400 066.**
If no claims or objections, as above, are received within the stipulated period, our client shall, at future date, treat any such claims, objections and/or rights having been waived, forfeited and / or annulled.

Sd/-
M/s. Bhogale & Associates
Place: Mumbai Date: 14/12/2023

PUBLIC NOTICE
Notice is hereby given to the Public at large that my client **Mr. Manohar Balaram Patil** has acquired a Flat situated at No. A/401, Sea Sand Co-op Hsg. Soc. Ltd. Karolaba, Uttarpali Road, Bhayander (W), Dist: Thane-401106 (as a purchaser) from **Mrs. Radha Sunil Basantam** (vendor) vide Agreement for Re-Sale duly registered Dated: 15th December 2015. It is reported that out of the chain Agreements the following documents are missing:
Original Agreement for sale Dated 14th July 2010 executed by and between **M/s. K. C. Enterprises (Builders) and Shri Santosh Pandurang Malankar**, & 2nd Agreement Dated 9th July 2012 between **Shri Santosh Pandurang Malankar and Mrs. Radha Sunil Basantam** the above said both Agreements have been lost / misplaced somewhere in Uttarpali Road, Bhayander (W), Dist: Thane-401 106 about which my client has lodged Police Complaint at Bhayandar Police Station, Bhayander (W), Dist: Thane, vide Property Missing Register Number-37494/2023 Dated: 11th December 2023. The said flat is in use, occupation and possession of my client.
If any person is having any claim in respect of the above referred Flat premises by way of sale, exchange, charge, gift, joint interest, possession, lease, Mortgage, lien or otherwise, howsoever, he/she/they is/are requested to inform to the undersigned in writing within 15 days of this notice together with supporting documents, failing which the claim of any person, if any, will be deemed to have been waived and/or abandoned.

S. P. PANDEY
Date: 14/12/2023 (Advocate High Court)
Off: B/109, Narmada Jyoti CHSL, B. P. Road, Bhayander (E), Dist: Thane- 401015.

PUBLIC NOTICE
Notification for the Fasakh-E-Nikkah and Khula
Claimant :
Shahrukh Ahmad Khan, Indian National, resident of Anwar Textile Chawl, Cama Road, Opp Usmaniya Dairy, Gaondevi, Dongari, Andheri (West), Mumbai - 400058.
Defendant :
Sana Mustafa Shaikh, Indian National, Resident of R. No. D-101, Shivshakti Nagar, GT Bhosale Marg, Nariman Point, Mumbai.
You are informed through this notice, that your wife: **Sana Mustafa Shaikh** has filed a case against you for Fasakh-E-Nikkah/Khula (Termination Of Marriage On Demand) and to dissolving the marriage. You have been informed about this and four notices have been sent through registered post. Neither you have accepted the all four notices, nor you have contacted to the address of the Mohakma. You were informed all the situations and circumstances, in those notices regarding the Khula and you were made assure to approach on all three dates. Now you are informed through this notice, that you must approach Mohakma on: 25/12/2023 and litigate your case. So that the case could be decided on Sharia Base. In the absence of yourself, the decree of case will be judged in favor of the claimant. And after that, your any excuse will not be accepted.

Sd/-
Khadimush Shara, Qazi Farid Ahmed Khan S/O Qazi Abdul Jabbar Khan Chieft Qazi Of Greater Mumbai,
179, Vazir Bldg., 3rd Floor, R. No. 38, Ibrahim Rehmatulla Road, Mumbai - 400003.

PUBLIC NOTICE
This is to bring to the knowledge of general public at large on behalf of my client **MR. RAMASHISH RAMPHER YADAV** that he along with his wife **LATE MRS. SUMAN RAMASHISH YADAV** purchased Flat No. 105 on FIRST FLOOR, in 'B' Wing, Area admeasuring about 337 Sq. Ft. (Carpet) in the Building known as "DOSTI PARADISE-1 C.H.S.Ltd.", situated at near Stella Petrol Pump, Vasai road (w) Taluka Vasai, District Palghar. My client's wife **LATE MRS. SUMAN RAMASHISH YADAV** died on 02/06/2022. My Client have made application to the Society for transfer of 50% share & share certificate of the said flat from Deceased **LATE MRS. SUMAN RAMASHISH YADAV** to his name who is the only surviving and legal heir / Successor of the said deceased. Any member, any association or association of persons, any Institution or member of Institute / its Representative, having any claim / Right / Title/ Lien / Charge / Interest in any way on the said flat may give in writing with the proofs / evidence and supporting document thereof, within 14 (Fourteen) days from the date of publication of this notice to the undersigned.
If no claim is filed or received within the specified time limit, the society will transfer the said shares and its Share Certificate to **MR. RAMASHISH RAMPHER YADAV**.
Sd/-
ADV. DIAMOND N. HAJIYANI
102, "gokul Dwar 'b' Bldg." Chsl
Opp. Sai Baba Temple,
Veer Savarkar Nagar
Vasai Road West Dist.
Palghar - 401202
Place: Vasai Date: 14/12/2023

PUBLIC NOTICE
(1) Mr. Pesi Sorabji Homavazir, (2) Mrs. Gool Pesi Homavazir, (3) Mr. Shehzad Pesi Homavazir and (4) Mrs. Hufiriz Shehzad Homavazir nee Mrs. Hufiriz Shehzad Homavazir are the co-members of the Raviraj Co-operative Housing Society Ltd., and jointly holding the Flat No. 401 on 4th Floor, admeasuring area 976 Sq. Ft., (Super Built-up), in the building known as "Raviraj Co-operative Housing Society Ltd.", Juhu Versova Link Road, Andheri (West), Mumbai- 400 053. (1) Mr. Pesi Sorabji Homavazir and (2) Mrs. Gool Pesi Homavazir died intestate on or about 07th day of December 2020 and 25th day of January 2020 respectively without making any nomination and Mr. Shehzad Pesi Homavazir (Son), has applied for transfer of Shares to his name of the above said Flat held by the deceased members in the Society. The undersigned advocate hereby invites claims or objections from the heir or heirs or other claimants/ objector or objectors to the transfer of the said Shares and interest of the deceased members in the capital/ property of the Society within a period of 14 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/ objections for transfer of shares and interest of the deceased members in the capital/ property of the Society. If no claims/ objections are received within the period prescribed above, the Society shall be free to deal with the shares and interest of the deceased members in the capital/ property of the Society in such manner as is provided under the bye-laws of the Society. The claims/ objections, if any, received by the Society for transfer of shares and interest of the deceased members in the capital/ property of the Society shall be dealt with in the manner provided under the bye-laws of the Society. A copy of the registered bye-laws of the Society is available for inspection by the claimants/ objectors, in the office of the Society/ with the secretary of the Society from the date of publication of the notice till the date of expiry of its period. Sd/-
Date: 14th December, 2023 Simran Jumani
Place: Mumbai (Advocate High Court)
Cell: 9372112032

PUBLIC NOTICE
NOTICE is hereby given that our clients 1) MR. ULHAS ANANT MHATRE 2) MRS. SHAILA ULHAS MHATRE are the owners of Flat bearing No. A-002, on the Ground Floor, admeasuring 555 Square feet i.e. 51.579 Square metres (Built up area) in the building known as "KISHOR KUNJ" and society known as "KISHOR KUNJ CO-OPERATIVE HOUSING SOCIETY LTD." situated on Gaathon land admeasuring 20.3/4 Gunthas, at Village Agashi, Taluka Vasai, District Palghar.
The Original Agreement for sale dated 06/07/1995 and registered in the office of Sub-Registrar at Vasai No.2, under Serial No. Pn-1581/1995, dated 07/07/1995, executed by and between Mrs. Akruiti Construction And Mr. Ranjan Pragnath Rawath in respect of the said Flat No. A-002 on Ground Floor in the said building has been lost and/or misplaced.
Therefore any person having any claim in full or part thereof in any manner whatsoever are requested to make the same known to the undersigned in writing at A/101, Aarti Apartment, Near Telephone Exchange, Anasaheb Vartak Road, Virar (West), Taluka Vasai, District Palghar, within 14 days of this notice, failing which the same will be deemed to have been waived.
Sd/-
JNESH VELJI NISHAR ADVOCATE HIGH COURT
Date: 14/12/2023
Place: Mumbai

N.B. DESHMUKH & CO. ADVOCATE
Date: 13/12/2023

PUBLIC NOTICE
NOTICE is hereby given to the public at large that my client **MS. NEHA VINODRAI SHARMA** is the owner of the property more particularly described in the Schedule under written and has agreed to sell the same to the prospective purchaser/s. My clients (decease Mr. VINODRAI MOHANLAL SHARMA (Since Deceased) (Father of my Client) was the joint owner of the Scheduled Property along with **MS. NEHA VINODRAI SHARMA** i.e. my client. That she Mr. VINODRAI MOHANLAL SHARMA expired on 06.09.2018 leaving behind him, his wife 1) MRS. RANJANABEN VINODRAI SHARMA, his Daughters 2) MRS. LOPA RAJNEEK BAROT Nee MS. LOPA VINODRAI SHARMA & 3) MRS. NEHA VINODRAI SHARMA i.e. my client and his son 4) MR. PARAG VINODRAI SHARMA as his only legal heirs and successors. By a registered Deed of Release dated 19th May, 2022, the 1) MRS. RANJANABEN VINODRAI SHARMA, 2) MRS. LOPA RAJNEEK BAROT Nee MS. LOPA VINODRAI SHARMA & 3) MR. PARAG VINODRAI SHARMA released their undivided Share in the Scheduled Property in favour of my client **MS. NEHA VINODRAI SHARMA**. Any person having any right, title, demand or claim of any nature whatsoever in respect of the scheduled property or any part thereof by way of inheritance, sale, exchange, lease, lien, possession, attachment, lispendens, mortgage, partnership, charge, gift, encumbrance or otherwise whatsoever and of whatsoever nature is/ are hereby requested to make the same known with copies of all supporting documents to the undersigned within a period of 14 (fourteen) days of publication of this notice, failing which any such claim/claims, if any of such person/organization/ firm shall be deemed to have been waived and not binding on my clients and my clients may proceed on the basis of the title of the said property marketable and free from all encumbrances.

SCHEDULE OF THE PROPERTY
Flat No. C-703 admeasuring 417 sq. ft. Carpet area on 7th Floor in the Building known as Vini Classic Co-operative Housing Society Ltd. situated at Maharashtra Nagar, M.C. Road, Kandivali (West), Mumbai 400 067, constructed on all that piece and parcel of land bearing C.T.S. No. 672-C/1 (Old C.T.S. No. 672 [part] of Village: Godavici, Taluka: Borivali M.S.D.
Dated this 13th day of December, 2023. Sd/-
R.J. CHOTHANI
Advocate
D-104, Ambica Darshan, C.P. Road, Kandivali (East), Mumbai 400 101.

PUBLIC NOTICE
Notice is hereby given to the public at large that our Client **MRS. MINA ALIAS MEENA CHANDRAKANT GALA (the Vendor)** who has acquired right, title and interest of Residential Flat No. 507, admeasuring about 789 Sq. Feet of built up area on 5th Floor in "B" Wing along with One Covered Car Parking Garage No.11 admeasuring about 96 sq. feet built up area on Ground Floor of "C" Wing in the building known as Samir Apartments bearing C.T.S. No. 417, 418, 419, 420, 421, 422, 423 & 425 of Village and Taluka Andheri situated at Andheri Samir Premises Co-operative Society Limited, 169, S. V. Road, Andheri (West), Mumbai - 400 058 from the erstwhile Owner Smt. Shital Pratik Shah (Daughter of Vendor) who had died intestate on 24/05/2021, leaving behind the said Vendor & Mr. Pratik Nitin Shah (Husband of deceased and Son in Law of the Vendor) as their legal and surviving heirs and by virtue of Registered Release Deed dated 28/12/2021, executed by Mr. Pratik Nitin Shah in favour of the said Vendor.
This is to inform the public at large that any persons having any share, rights, title, interest, claim or demand whatsoever into, upon or in respect of the said Flat or any portion thereof, whether by way of allotment, sale, exchange, share, assignment, acquisition, partition, devise, bequest, transfer, gift, mortgage, charge, encumbrance, lien, lis pendens, easement, in way, let, lease, tenancy, sub-tenancy, trust, maintenance, inheritance, possession, license or a claim or beneficial right/interest under any trust, right of prescription or pre-emption or under any memorandum of understanding, agreement for sale, power of attorney, option of purchase agreement, area sharing agreement, auction sale, right of first refusal, or pre-emption, in the nature of a dispute, suit, decree, other restrictive covenants, order of injunction, attachment, requisition, acquisition, judgment or award passed by any court, tribunal or by authority, or otherwise, possession or lis pendens howsoever or otherwise or by operation of law, are hereby requested to make the same known in writing to the undersigned at 605, Pearl Plaza, Near McDonald, opp. Railways Station, Andheri West, Mumbai - 400058, Mob: +91-9820261177 within 15 days with supportive documents from the date hereof, failing which, failing which the claims, if any, of such person shall be treated as waived / abandoned, given up or surrendered and not binding on our Client.

Date: 14/12/2023
JNESH VELJI NISHAR ADVOCATE HIGH COURT
Place: Mumbai

PUBLIC NOTICE
Notice is hereby given that **Flat No.B/2, Ground Floor, of Babulnath Co-operative Housing Society Ltd., at Sudama Nagar, Near Jain Mandir, Bhayander (W), Dist. Thane**, was in the name of **Shri Sharad Balaram More**. But **Shri Sharad Balaram More**, expired on 10/08/2023, and as one of their legal heir **Smt. Nanda Sharad More**, have applied to the society for transferring the said Flat and the said Shares on her name. Any person/s having any claims can object in writing together with documentary evidence at **A/104, New Shree Siddhivinayak CHS Ltd., Station Road, Bhayander (W), Dist. Thane - 401 101, within 14 days** from the date of this notice failing which it shall be assumed that no any person/s has any claims on the said Flat and the said Shares and society will accept the application of which please take a note.
Sd/-
PUNIT SUNIL GARODIA (Advocate, High Court, Mumbai)
Place: Bhayander Date :14.12.2023

SSR Legatrix Partners
Advocates High Court, Bombay
212, Veena Ind. Est. LBS Marg
Vikhrol West, Mumbai 400083

PUBLIC NOTICE
Notice is hereby given that **Folio No. 07132221, Equity Shares of face value Rs.10/- (Rupees ten only) each bearing**

Distinctive No.	Share Certificate Nos.	No. of Shares
32353019 To 32353118	62098	100

of **Ultratech Cement Ltd.**, having its registered office at **B wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri-(E), Mumbai-400093**, registered in the name of **Seema Kantilal Bobra and Kantilal Deepchandji Bobra** have been lost. **Seema Jain** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

NOTICE
TITAN COMPANY LIMITED
Registered Office: 3, Sipcot Industrial Complex, Hosur, Tamil Nadu, 635126
NOTICE is hereby given that the certificate/s for the undermentioned securities of the Company has/have been lost/misplaced and the holder/s of the said securities / applicant/s has/have applied to the Company to issue new certificate. The company has informed the holder/applciant that the said shares have been transferred to IEPP as per EPP rules.
Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to reissue the new certificate/s without further intimation.

Name of share holder	Kind of Securities and face value	No. of Securities	Certificate No.	Distinctive No	FOLIO NO:
Narindar Nath Chopra	EQUITY SHARES OF FV RS.10/-	56	42007	32616060-32616115	TWN0001187

Place: **UTTAR PRADESH** Name of Holder: **NARINDAR NATH CHOPRA**
Date: 13.12.2023 Name of Applicant: **PRAVIN CHOPRA**

PUBLIC NOTICE
NOTICE REGARDING LOST CERTIFICATE(S) OF RHI Magnesita India Ltd., Regd Office: Unit No. 705, 7th Floor, Lodha Supreme, Kanjurmarg Village Road, Kanjurmarg (East), Mumbai - 400042, I, Vijay Vasudev Wadhwa, residing at Flat No. 101, Ritu Apartment, 208 B.J. Road, Near Bandstand, Bandra (West), Mumbai - 400050, claiming shares held by my deceased mother **Pramila Vasudev Wadhwa** the registered holder(s) of the under mentioned shares held in the above said company, hereby give notice that the share certificate(s) in respect of the said shares have been untraceable and we have applied to the Company for issue of duplicate certificate(s). Any person having claim in respect of the said shares should lodge such claims with the Company at its above referred address within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) and no further claim will be entertained by the Company thereafter.

Folio No.	Certificate No.	Distinctive Nos.	No. of Shares
P2209	00001158	6006077-6008076	2000

Date: 13.12.2023
Place: Mumbai

PUBLIC NOTICE
Notice is hereby given that **Mr. Velji Shama Bhrasadiya** is our Member of **ANIRUDDHA DARSHAN CHS LTD.** Housing Co-Operating society, Plot No-30, Flat No-203, Sector-20 Ulwe Navi Mumbai-410206 2nd Floor of the society building and he is a owner of said property **Mr. Velji Shama Bhrasadiya**, changed his name from **Mr. Velji Samabhai Patel** (old name) to **Mr. Velji Shama Bhrasadiya** (New name) through published Gazette vide no.X52498 dated 19th February 2015 we are changed his name on our record from **Velji Samabhai Patel** to **Velji Shama Bhrasadiya**. Any person/s having claim, lien, charge, mortgage, right or interest in the above mentioned property should intimate the same (in writing) to the Hon secretary at the above address within 15(fifteen) days from the date of publication of the notice after which the society will not responsible for any claim of whatsoever nature and shall proceed further to issue the duplicate certificate to the above member.
For
ANIRUDDHA DARSHAN CHS LTD.
Place: **Ulwe Navi Mumbai**
Date : 14/12/2023

'FORM Z'
(see Sub-rule(11(d-1)) of rule 107)
Possession Notice For Immovable Property
Whereas the undersigned being the recovery officer of the Shri. Mahesh K.Dalvi under the Maharashtra Co-Operative Societies Rules, 1961 issued a Demand Notice dated 15.01.2022 calling upon the judgment debtor, **Shri. Shivaji Balaram Gurav** to repay the amount mentioned in the notice being Rs.11,97,244/- (in words, Eleven Lakhs Ninety Seven Thousand Two Hundred Forty Four Rupees Only) with date of receipt of the said notice and the judgment debtor having failed to repay the amount the undersigned has issued a notice for attachment dated 03.11.2022 and attached the property described herein below.
The judgment debtor having failed to repay the amount, notice is hereby given to the judgment debtor and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him/her under rule 107(11)(d-1) of the Maharashtra Co-Operative Societies Rule, 1961 On this day, 15.11.2022.
The judgment debtor in particular and the public in general is hereby cautioned not to deal with property and any dealings with the property will be subject to the charge of the **Shri, Shivaji Balaram Gurav, Room no. 66, Sashtnagar Rahivasi Shang, Aliygar Jang Marg, Vileparle (East), Mumbai- 400 099**, for an amount Rs. 12,68,991/- and interest thereon.
Description Of The Immoveable Property :-
All that Part and parcel of the property consisting of 168, Room no.66, Sashtnagar Rahivasi Shang, Aliygar Jang Marg, Vileparle (East), Mumbai- 400 099.
Date : 15/11/2022
Place :- Mumbai.

Sd/-
(M. K. Dalvi)
Dept. Gov. of Maharashtra,
Deemed to be Civil Court U/S 156 of
Maharashtra Co-op Soc. Act. 1960
PUBLIC NOTICE
Please take notice that, my clients **Krishna Koyana S.R.A. Co-operative Housing Society Limited** going to transfer the membership and the Shares of **SMT. NEBULI MADAN JAISWAL** who was member of the **Krishna Koyana S.R.A. Co-operative Housing Society Limited**, having Flat No. 715, 7th Floor, C-Wing, Krishna Koyana S.R.A. CHS Ltd., Baptista Compound, Jawahar Nagar Road No.1, Opp. BMC Vegetable Market, Goregaon (West), Mumbai-400104 and she was also holding Share Certificate No.109, No. of Shares 5 of Rs.10/- each share, Distinctive Nos. from 541 to 545, SMT. NEBULI MADAN JAISWAL expired on 24/08/2019 and other heir & legal representatives are given their no objection to transfer the above said Flat in the name of their brother **MR. RAJESHKUMAR MADANLAL JAISWAL** to the Society. Now her Son **MR. RAJESHKUMAR MADANLAL JAISWAL** had applied for transfer membership of the said Flat No. 715, 7th Floor, C-Wing, in his name being one of the heir & legal representative of **SMT. NEBULI MADAN JAISWAL** as per Circular No.152 of Slum Rehabilitation Authority and as per Society bye-laws. The Society hereby invites claim or objection from the heir/s or the other claimants to the transfer shares of to her Son and interest of the deceased member in the property of the said society within a period of 14 days from the publication of this notice. If no claim/objection are received within the period prescribed above, the society shall be free to deal with shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the bye-laws of the society. The claims/objections, if any received by the society for transfer of the shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimant/objectors, in the office of the society/with the Secretary/Chairman of the society from the date of publication of the Notice till the expiry of its period.
For and on behalf of
Krishna Koyana S.R.A. Co-operative Housing Society Limited
Sd/-
ADV. AFSHA I. KHATRI
Advocate Bombay High Court,
B-1102, New Paradise Bldg., Pathanwadi,
Malad (East), Mumbai - 400097.
Place: Mumbai Date: 14.12.2023

PUBLIC NOTICE
Notice is hereby given that Late **Mr.Ramesh Kodumal Bhatia** the Principal owner of 1/3 share in commercial I.T. Unit No. A/602, admeasuring 33.88 sq.mt. built-up area on 06th Floor, "[H-A] Wing, in the Building No. 2, Known As "Kailash Business Park", Park Site Road, Veer Savarkar Marg, Vikhroli (West) Mumbai 400 079 along with Open/Still Parking Space No.P-6, Level Bearing No. 47-Upper, lying being situated at land bearing Survey No. 136(p), CTS No. 1/7 (pt) and 1/8(A), Sub-Plot No. A-1, Village Ghatkopar, Taluka Kurda, District Mumbai Suburban within the limits of "N" ward of Brihanmumbai Municipal Corporation along with all rights and privileges of all the amenities, common areas, and other facilities, is expired on 02.11.2020. On behalf of my clients, Wife Smt. Shobha Ramesh Bhatia, one Son Mr. Maharishi Ramesh Bhatia and one Daughters Mrs. Renuka Mahesh Mirani (Nee, Ms. Renuka Ramesh Bhatia) of deceased, the undersigned Advocates hereby invites claims or objections from other heir/s or claimant/s or objector/s for the transfer of the right title and interest of the deceased in the said commercial Premises within a period of 14 days from the publication of this notice, with copies of proofs to support the claim/objection. If no claims/objections are received within the period prescribed above, my clients shall be at the liberty to deal with the commercial premises and shares and interest of the deceased father in the manner they deem fit.
Sd/-
SSR Legatrix Partners
Advocates High Court, Bombay
212, Veena Ind. Est. LBS Marg
Vikhrol West, Mumbai 400083

PUBLIC NOTICE
Notice is hereby given that **Folio No. 07132221, Equity Shares of face value Rs.10/- (Rupees ten only) each bearing**

Distinctive No.	Share Certificate Nos.	No. of Shares
32353019 To 32353118	62098	100

of **Ultratech Cement Ltd.**, having its registered office at **B wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri-(E), Mumbai-400093**, registered in the name of **Seema Kantilal Bobra and Kantilal Deepchandji Bobra** have been lost. **Seema Jain** has applied to the company for issue duplicate certificate. Any person who has any claim in respect of the said shares certificate should lodge such claim with the company within 15 days of the publication of this notice.

NOTICE
TITAN COMPANY LIMITED
Registered Office: 3, Sipcot Industrial Complex, Hosur, Tamil Nadu, 635126
NOTICE is hereby given that the certificate/s for the undermentioned securities of the Company has/have been lost/misplaced and the holder/s of the said securities / applicant/s has/have applied to the Company to issue new certificate. The company has informed the holder/applciant that the said shares have been transferred to IEPP as per EPP rules.
Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to reissue the new certificate/s without further intimation.

Name of share holder	Kind of Securities and face value	No. of Securities	Certificate No.	Distinctive No	FOLIO NO:
Narindar Nath Chopra	EQUITY SHARES OF FV RS.10/-	56	42007	32616060-32616115	TWN0001187

Place: **UTTAR PRADESH** Name of Holder: **NARINDAR NATH CHOPRA**
Date: 13.12.2023 Name of Applicant: **PRAVIN CHOPRA**

PUBLIC NOTICE
NOTICE REGARDING LOST CERTIFICATE(S) OF RHI Magnesita India Ltd., Regd Office: Unit No. 705, 7th Floor, Lodha Supreme, Kanjurmarg Village Road, Kanjurmarg (East), Mumbai - 400042, I, Vijay Vasudev Wadhwa, residing at Flat No. 101, Ritu Apartment, 208 B.J. Road, Near Bandstand, Bandra (West), Mumbai - 400050, claiming shares held by my deceased mother **Pramila Vasudev Wadhwa** the registered holder(s) of the under mentioned shares held in the above said company, hereby give notice that the share certificate(s) in respect of the said shares have been untraceable and we have applied to the Company for issue of duplicate certificate(s). Any person having claim in respect of the said shares should lodge such claims with the Company at its above referred address within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) and no further claim will be entertained by the Company thereafter.

Folio No.	Certificate No.	Distinctive Nos.	No. of Shares
P2209	00001158	6006077-6008076	2000

Date: 13.12.2023
Place: Mumbai

PUBLIC NOTICE
Notice is hereby given that **Mr. Velji Shama Bhrasadiya** is our Member of **ANIRUDDHA DARSHAN CHS LTD.** Housing Co-Operating society, Plot No-30, Flat No-203, Sector-20 Ulwe Navi Mumbai-410206 2nd Floor of the society building and he is a owner of said property **Mr. Velji Shama Bhrasadiya**, changed his name from **Mr. Velji Samabhai Patel** (old name) to **Mr. Velji Shama Bhrasadiya** (New name) through published Gazette vide no.X52498 dated 19th February 2015 we are changed his name on our record from **Velji Samabhai Patel** to **Velji Shama Bhrasadiya**. Any person/s having claim, lien, charge, mortgage, right or interest in the above mentioned property should intimate the same (in writing) to the Hon secretary at the above address within 15(fifteen) days from the date of publication of the notice after which the society will not responsible for any claim of whatsoever nature and shall proceed further to issue the duplicate certificate to the above member.
For
ANIRUDDHA DARSHAN CHS LTD.
Place: **Ulwe Navi Mumbai**
Date : 14/12/2023

'FORM Z'
(see Sub-rule(11(d-1)) of rule 107)
Possession Notice For Immovable Property
Whereas the undersigned being the recovery officer of the Shri. Mahesh K.Dalvi under the Maharashtra Co-Operative Societies Rules, 1961 issued a Demand Notice dated 15.01.2022 calling upon the judgment debtor, **Shri. Shivaji Balaram Gurav** to repay the amount mentioned in the notice being Rs.11,97,244/- (in words, Eleven Lakhs Ninety Seven Thousand Two Hundred Forty Four Rupees Only) with date of receipt of the said notice and the judgment debtor having failed to repay the amount the undersigned has issued a notice for attachment dated 03.11.2022 and attached the property described herein below.
The judgment debtor having failed to repay the amount, notice is hereby given to the judgment debtor and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him/her under rule 107(11)(d-1) of the Maharashtra Co-Operative Societies Rule, 1961 On this day, 15.11.2022.
The judgment debtor in particular and the public in general is hereby cautioned not to deal with property and any dealings with the property will be subject to the charge of the **Shri, Shivaji Balaram Gurav, Room no. 66, Sashtnagar**

